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# Chhattisgarh Panchayat Raj (Sansodhan) Adhiniyam, 2003 8 of 2003

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## Chhattisgarh Panchayat Raj (Sansodhan) Adhiniyam, 2003

#### 8 of 2003

An Act further to amend the Chhattisgarh Panchayat Raj Adhiniyam, 1993. Be it enacted by the Chhattisgarh Legislature in the fifty-fourth year of the Republic of India as follows:-

#### 1. Short Title and Commencement :-

(1) This Act maybe called the "Chhattisgarh Panchayat Raj (Sansodhan) Adhiniyam, 2003 (No. 8 of 2003)". (2) It shall come into force on such date as the State Government may, by notification, appoint.

### 2. Amendment of Section 28 :-

In sub-section 4 of section 28 of the Chhattisgarh Panchayat Raj Adhiniyam, 1993 (No. 1 of 1994) (here-in-after referred to as the Principal Act) for the words "the Commissioner", the words "Director, Panchayat" shall be substituted.

#### 3. Amendment of Section 36 :-

In section 36 of the Principal Act, In sub-section (3) and (4) for the word "the Commissioner" the words "Director, Panchayat" shall be substituted.

#### 4. Amendment of Section 122 :-

In clause (iii) of sub-section (1) of section 122 of the Principal Act, for the words "the Divisional Commissioner" the words "Director, Panchayat" shall be substituted.